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PART-IV

GOVERNMENT OF MEGHALAYA LAW (B) DEPARTMENT

NOTIFICATION

The 6th May, 2025.

No.LL(B).10/2024/200. – The Meghalaya State Investment Promotion & Facilitation (Amendment) Act, 2025 (Act No. 8 of 2025) is hereby published for general information.

MEGHALAYA ACT NO. 8 OF 2025

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 5th May, 2025.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 6th May, 2025.

MEGHALAYA STATE INVESTMENT PROMOTION & FACILITATION (AMENDMENT) ACT, 2025

An

Act

to amend the Meghalaya State Investment Promotion & Facilitation Act, 2024 (Act No. 6 of 2024).`

Be it enacted by the Legislative of the State of Meghalaya in the Seventy Sixth year of the Republic of India as follows:-

Short title and Commencement.

- 1. (1) This Act may be called the Meghalaya State Investment Promotion & Facilitation (Amendment) Act, 2025.
 - (2) It shall come into force on the date of its publication in the official Gazette.

Amendment of Section 2

- 2. Existing sub-section (vi) to sub-section (xix) of Section 2 shall be renumbered as sub-section (vii) to sub-section (xx) and a new section (vi) shall be added, as follows:-
 - (vi) "Autonomous District Councils" means Khasi Hills Autonomous District Council (KHADC), Jaintia Hills Autonomous District Council (JHADC), Garo Hills Autonomous District Council (GHADC)".

Amendment of Section 4.

- 3. (1) The existing sub-section (1) to sub-section (8) of Section 4 shall be renumbered as sub-section (2) to sub-section (9) and a new sub-section (1) shall be added, as follows:-
 - "(1) The Nodal Agency will be responsible for promoting the investment ecosystem in the State and taking up all activities relating to setting up Industrial or service sector undertakings and the promotion of economic development in the State. This includes conducting investment facilitation, events, roadshow across the country and internationally and setting up of the offices."
 - (2) In existing Section 4 after sub-section (9) a new sub-section (10) shall be added, as follows,-
 - "(10) The Invest Meghalaya Authority shall submit proposals for Customized Package of incentives for investments exceeding Rs. 100 crores to the State Cabinet for approval."

Amendment of Section 8.

- 4. Sub-section 2 (a) of Section 8, shall be omitted and substituted as follows:
 - "(a) Subject to the overall control and superintendence of the Government, the Governing Council shall provide overall policy guidance and directions under this Act, ensuring that the incentives under the policies will be provided to the industries who are creating employment for local people (individuals domicile of Meghalaya)".

Amendment of Section 9.

5. The existing clause (h) of sub-section (2) of Section 9 of the principal Act shall be omitted.

Amendment of Section 13.

6.

- (1) Section 13, shall be omitted and substituted as follows:

 "The Combined Application Form(s) (CAF) shall be prescribed, along with such fees, in lieu of existing forms prescribed under applicable Acts and Industrial Policy, as notified from time to time. All appropriate authorities shall accept such CAF for processing and issue of required clearances:"
 - (2) After the existing proviso of Section 13 a new proviso shall be inserted as follows; "Provided further that where any form and fee has been prescribed for such clearances in any Acts or Rules enacted by the District Councils, the application shall be submitted only in that very form along with that fee to be submitted."

Amendment of Section 34.

7. The Section 34, shall be omitted and substituted as follows: "This Act shall not be in derogation of the Meghalaya Transfer of Land (Regulation) Act, 1971."

Amendment of the name Invest Meghalaya Authority (IMA)

8. The name "Invest Meghalaya Authority (IMA)" in the principal Act wherever appearing shall be substituted by "Meghalaya Investment Promotion Authority (MIPA)"

L. A. LYNDEM,

Deputy Secretary to the Govt. of Meghalaya, Law (B) Department.